

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 329 of 1995

Wednesday this the 1st day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.Chandran Pillai,
Thunduvila Puthen Veedu, Mylachal,
Dalumugham (PO), Neyyattinkara,
formerly Khalasi Southern Railway
Thiruvananthapuram. ... Applicant

(By Advocate Mr. G.Sasidharan Chempazhanthiyil)

Vs.

1. Divisional Personnel Officer,
Divisional Office, Southern Railway,
Thiruvananthapuram.
2. Divisional Railway Manager,
Thiruvananthapuram Division,
Thiruvananthapuram.
3. Chief Personnel Officer,
Southern Railway Headquarters,
Madras.
4. Union of India, represented by
General Manager, Southern Railway,
Madras. ... Respondents

O R D E R

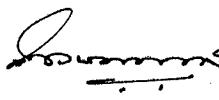
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

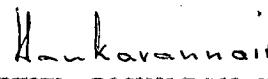
Applicant seeks a direction to consider his case for reengagement. He has made A7 and A8 representations and they are said to be pending. Counsel for applicant submits that applicant may be afforded an opportunity to reinforce his submissions. He may file a fresh representation supporting it with such evidence as he may have within one month from today.

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2. Third respondent shall consider the representation on merits, pass a reasoned order thereon within four months from the date of receipt of the representation and communicate the same to applicant.
3. Application is disposed of with the aforesaid directions. No costs.

Dated the 1st day of March, 1995.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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List of Annexures

1. Annexure A7: True copy of the representation dated 16.7.1994 submitted by the applicant before the 1st respondent
2. Annexure A8: True copy of the representation dated 16.7.1994 submitted by the applicant before the 3rd respondent.